

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 121**  
**(IB)/3238(ND)2019**

**IN THE MATTER OF:**

Prem Kumar Sharma ... Applicant/Petitioner

Vs

M/sAlchemist Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 22.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjiv Tandan, Adv.  
Mr. Udayan Tandan, Adv.

For the Respondent :

**ORDER**

Pleadings are complete. Due to technical issue and DMS being non-functional while hearing the documents on record cannot be perused by the Bench.

Learned Counsel for the applicant requests that interim protection may be granted with respect to disposal of the assets and properties of the Corporate Debtor since the applicant as per information received apprehends that steps are being taken for disposal of one of the unites of the Corporate Debtor. Corporate Debtor is directed not to dispose of any of the properties till the next date of hearing.  
Adjourned to 11.03.2021.

Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Mukesh

Sd/-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

